

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.P No.28(MAH)/2016
CA No.

CORAM:

Present: SHRI M. K. SHRAWAT
MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 22.02.2017


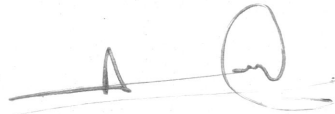
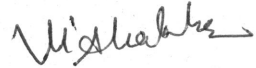
NAME OF THE PARTIES: Mr. Uday Khare & Ors.

V/s.

M/s. Nasik Diocesan Trust Association Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956
and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATUR
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1.	VISHAL KALE A/W JAYENDRA KHARNAR ADVOCATES	ADVOCATE FOR PETITIONER	
2.	Adv. Amol Shinde	Advocate For R. 14	
3.	PCS Vishakha Phadke	For R 13	

ORDER

CP No.28/241-242/NCLT/MB/MAH/2016

1. From the side of the Petitioner a newly appointed Advocate is present and seeking permission to file his Letter of Authority. Leave is granted with the direction to file in the Registry today itself.
2. From the side of R.14 the Learned Representative is present and informed that an Additional Affidavit in reply by Respondent Nos. 1 and 2 has been filed recently. It is to be placed on record.
3. Since the Advocate of the Petitioner has been newly appointed, hence seeking time to file Rejoinder. Time is granted, to be filed on or before 17th March, 2017.
4. The matter is now enlisted for hearing on **24th March, 2017.**

Sd/-

M.K. SHRAWAT.
MEMBER (JUDICIAL)

22nd February, 2017.